

(a) whether Government have received the Report of the Car Prices commission recommending a higher price for the cars;

(b) if so, the details and how far Government have accepted the recommendations;

(c) whether Government have examined the interim order issued by the Supreme Court allowing the manufacturers to increase the prices; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRALAYA MEN RAJYA MANTRI (SHRI GHANSHYAM OZA) (a) Yes, Sir.

(b) The main conclusions and recommendations of the Commission are given in the statement laid on the Table of the House [Placed in Library. See No. LT-170/71] These are, at present, under examination.

(c) Yes, Sir.

(d) Government abide by the interim order passed by the Supreme Court.

Meeting of Federation of Indian Chambers of Commerce and Industry at New Delhi

151. SHRI NIHAR LASKAR :
SHRI S. M. KRISHNA :

Will the MINISTER OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRI) be pleased to state :

(a) whether Fourth Annual meeting of the Federation of Indian Chambers of Commerce and Industry was addressed by the Prime Minister at New Delhi on the 10th April 1, 1971; and

(b) whether his Ministry has received the recommendations made at this meeting and have examined them ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRALAYA MEN RAJYA MANTRI) (SHRI GHANSHYAM OZA): (a) and (b). The Prime Minister has addressed the 44th (not the 4th as mentioned in the question) Annual Session of the Federation of Indian Chambers of Commerce and Industry at New Delhi on the 10th April, 1971, and the resolutions adopted at the Session, in so far as they relate to Audyogik Vikas Mantralaya, are under examination.

Amendment of Election Law

152. SHRI NIHAR LASKER :
SHRI P. GANGADEB :

Will the MINISTER OF LAW AND JUSTICE (VIDHI AUR NYAYA MANTRI) be pleased to state :

(a) whether the Law Commission has made certain recommendation to the Government in regard to the change of election rules;

(b) if so, the details thereof; and

(c) when Government are likely to amend the rules ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (VIDHI AUR NYAYA MANTRALAYA MEN RAJYA MANTRI (SHRI NITIRAJ SINGH CHAUDHARY) : (a) No, Sir.

(b) and (c). Do not arise.

Setting up of Thermal Power Stations in West Bengal, Bihar and Orissa

153 SHRI INDRAJIT GUPTA : Will the MINISTER OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRALAYA) be pleased to state:

(a) whether Government have any plan to build a number of Thermal Power Stations in West Bengal, Bihar and Orissa because of the availability of plenty of cheap coal; and

(b) if not, the reasons thereof ?